

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.127/06

Monday this the 6th day of March 2006

C O R A M :

**HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN
HON'BLE MR.GEORGE PARACKEN, JUDICIAL MEMBER**

Seby Kuriakose,
S/o.K Kuriakose,
Gramin Dak Sevak Mail Carrier,
Athirunkal Post Office,
Pathanamthitta Division, Pathanamthitta.
Residing at Kenkireth House,
Kumbazha, Pathanamthitta District.

...Applicant

(By Advocate Mr.Shafik.M.A.)

Versus

1. Union of India represented by
the Chief Postmaster General,
Kerala Circle, Trivandrum.
2. The Senior Superintendent of Post Offices,
Pathanamthitta Division, Pathanamthitta. ...Respondents

(By Advocate Mr.C.M.Nazar,ACGSC)

This application having been heard on 6th March 2006 the Tribunal
on the same day delivered the following :

O R D E R

HON'BLE MRS.SATHI NAIR, VICE CHAIRMAN

The applicant, a volleyball player, has been working as GDS MC at
Vettur with effect from 11.1.2001. He had earlier approached this
Tribunal in O.A.156/03 for regularisation of his service from that period.
The Tribunal directed the respondents to consider his representation for
regular appointment. Consequently Annexure A-1 order dated 4.11.2004
was issued by the C.P.M.G directing to regularise the services of the
applicant. The applicant's service stands regularised by orders at



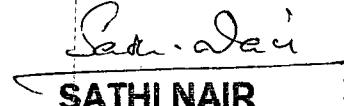
.2.

Annexure A-2 and Annexure A-4. The applicant is now aggrieved by the last para of the order at Annexure A-4 which stipulates that he will not be eligible for ex-gratia bonus and annual entitlement (increment) during the period he worked on stop-gap arrangement. Aggrieved by the said stand the applicant has submitted representations at Annexure A-5, Annexure A-6 & Annexure A-8 which are still pending before the respondents.

2. When the matter came up for hearing today, counsel for the applicant submitted that he will be satisfied if the respondents are directed to dispose of the representations. Accordingly, we direct the 1st respondent to consider and dispose of Annexure A-8 representation of the applicant and communicate a decision to him within a time frame of two months from the date of receipt of a copy of this order. The O.A is disposed of at the admission stage itself. No order as to costs.

(Dated the 6th day of March 2006)


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

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